

S.No. 23.
OA No. 1985/90 MP 1914/91

26.05.93

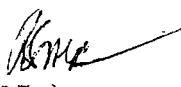
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Present:

Shri V.P. Sharma, counsel for the applicant.

Shri Shyam Moorjani, counsel for the respondents.

When this case came up before us today for directions, the learned counsel submitted that the relief prayed for has already been granted to him and therefore he ~~states~~ ^{states} that this application is not pressed. In the circumstance and submissions made by the counsel, we dismiss the application as not being pressed because it has become infructuous.


(B.S. HEGDE)


(N.V. KRISHNAN)

MEMBER (J)

VICE CHAIRMAN

VW

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